

GAHC030001352022



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/3/2022

ZWO (Zofa Welfare Organization) R/b Rev. Robawia, President, ZWO
Aizawl, Mizoram

VERSUS

1.State of Mizoram and 4 Ors.
Aizawl, Mizoram

2:The Secretary/ Under Secretary
Home Department
Aizawl Aizawl Mizoram

3:The Chairman/ Secretary
Planning Programme and Implementation Department
Aizawl Mizora

For the Petitioner : Ms. Rosalynn L Hmar, Advocate.

For the Respondent(s) : Ms. Vanneihsiami, Government Advocate, Mizoram.

- B E F O R E -

HON'BLE THE CHIEF JUSTICE MR. VIJAY BISHNOI

HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA

06.09.2024

(Vijay Bishnoi, CJ)

An additional affidavit is filed on behalf of the Secretary to the Government of Mizoram, Home Department on 05.09.2024, wherein it is

mentioned that the Government of Mizoram is taking necessary steps for construction of jails in Mizoram. A document is annexed with the additional affidavit as Annexure-1, titled as "OVERALL ABSTRACT OF COST" in relation to the number of works to be executed in 8(eight) prisons of the State of Mizoram. It is further stated that as per the said assessment, a detailed project report will be prepared and administrative approval and expenditure sanction will be obtained.

This PIL petition was filed way back in the year 2022 by the petitioner Organization raising concern about the condition of prisons in the State of Mizoram. It appears that on account of insistence of this Court from time to time, the Central Government has sanctioned a substantial amount to the State of Mizoram for improving the condition of the prisons.

However, despite the availability of funds, the State of Mizoram has not taken effective steps for improving the condition of the prisons and only paper work is going on.

We expect that the State Government shall come with a concrete proposal for execution of the works for improving the conditions of the prisons as per the assessment made by it.

We grant 4(four) weeks' time to the State to clarify when the proposed work for improving the conditions of the prisons in the State of Mizoram is scheduled to be started and by what time it would be completed.

List this matter after 4(four) weeks.

JUDGE

CHIEF JUSTICE

Comparing Assistant